

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, COURT-II

24. IA 4613/2023 In C.P.(IB)-396(MB)/2023

CORAM:

SHRI ANIL RAJ CHELLAN
HON'BLE MEMBER (T)

SHRI KULDIP KUMAR KAREER
HON'BLE MEMBER (J)

**ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE
NATIONAL COMPANY LAW TRIBUNAL ON 11.07.2024**

**NAME OF THE PARTIES: - Mangesh Vitthal Kekre Resolution
Professional of Rohit Sharma
V/s
Mr. Rohit Sharma
IN THE MATTER OF
Bank of Maharashtra
V/s
Mr. Rohit Sharma**

**Section: Application under any other provisions- IBC U/s 95 (1) of
Insolvency and Bankruptcy Code, 2016**

ORDER

IA.No.4613/2023: -

Presence: -

Adv Tanvi Chaudhari Petitioner through VC.

Adv Vedanshi Shah i/b. Mahalakhmi Ganapathy RP through VC.

None present ... Respondent/Personal Guarantor.

Court notice issued to the Personal Guarantor has been received back undelivered. The Counsel for the Financial Creditor seeks time to serve the Respondent /Personal Guarantor with a copy of the report under Section 99 of the code and file a service affidavit. Let the needful be done. list this matter for further hearing on **27.08.2024**.

Sd/-
ANIL RAJ CHELLAN
Member (Technical)
JAGDISH

Sd/-
KULDIP KUMAR KAREER
Member (Judicial)